1	2	3	4
Delhi	73	63.75	9.25
Kolkata	68	61.80	6.20
Mumbai	73	71.25	1.75
Moong Dal			
Chennai	79	68	11
Delhi	83	72	11
Kolkata	75	66	9
Mumbai	80	71.25	8.75
Masoor Dal			
Chennai	48	44	4
Delhi	54	44.75	0.25
Kolkata	48	40.50	7.50
Mumbai	50	42.75	7.25

Source: State Civil Supplies Department NR — Not Reported

NT — Not Traded

## Revival of sick sugar mills

## 3391. PROF. ANIL KUMAR SAHANI: SHRIMATI NAZNIN FARUQUE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the quantum of money lying in Sugar Development Fund and for what purpose(s) the same is utilized;

(b) the details of funds disbursed to sick sugar mills for their revival in the State of Bihar and Uttar Pradesh; and

(c) the action taken by Government for rehabilitation and modernization of sugar mills and development of sugarcane areas?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) As on 31.07.2010, an amount of Rs. 136.1139 crore was available in the Sugar Development Fund. The Sugar Development Fund Act, 1982 provides for the following purposes for which the Fund shall be applied:—

(i) Making loans for facilitating the rehabilitation and modernization of any sugar factory or any unit thereof; including to a potentially viable sugar undertaking.

- (ii) Making loans for undertaking any schemes for development of sugarcane in the area in which any sugar factory is situated, including to a potentially viable sugar undertaking.
- (iii) Making grants for the purpose of carrying out any research project aimed at the promotion and development of any aspect of Sugar Industry.
- (iv) Defraying expenditure of a sugar factory on internal transport and freight charges on export shipment of sugar with a view to promoting its export.
- (v) Making loans to any sugar factory having an installed capacity of 2500 TCD or higher to implement a project of bagass-based co-generation of power.
- (vi) Making loans to any sugar factory having an installed capacity of 2500 TCD or higher for production of anhydrous alcohol or ethanol from alcohol or molasses with a view to improving its viability.
- (vii) Defraying expenditure to sugar factory for the purpose of building up and maintenance of buffer stock with a view to stabilizing price of sugar.
- (viii) Defraying expenditure for the purpose of financial assistance to sugar factories towards interest on loans given in terms of any scheme approved by the Central Government from time to time.
- (ix) Defraying any other expenditure for the purpose of the Act.

(b) No funds have so far been disbursed to sick sugar mills for their revival in the States of Bihar and Uttar Pradesh as no applications have been received in this regard.

(c) The Sugar Development Fund provides for giving soft loans to the sugar factories for their rehabilitation/modernization and also for development of sugarcane in their respective areas. Since inception and upto 31.07.2010 an amount of Rs. 210062.9 lakh and Rs. 72933.05 lakh, has been disbursed to the sugar factories for their modernization and sugarcane development respectively.

## Construction of godowns

## 3392. SHRIMATI NAZNIN FARUQUE: PROF. ANIL KUMAR SAHANI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of physical and financial targets set for construction of godowns during 2009-10 in respect of North-Eastern States as well as other States;

(b) whether Government has achieved the targets; and

(c) if not, the reasons therefor and the measures taken to step up construction of godowns?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) As against a physical target of